

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 1168 of 2018 in  
APPEAL NO. 218 of 2018 &  
IA NOS. 1082 & 1108 of 2018 in**

**Dated: 4<sup>th</sup> September, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**GVK Power (Goindwal Sahib) Ltd.**

**.... Appellant(s)**

**Vs.**

**Punjab State Electricity Regulatory Commission &  
Anr.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Vishrov Mukerjee

Counsel for the Respondent(s) : Mr. Anand K. Ganesan  
Ms. Swapna Seshadri  
Ms. Neha Garg for R-2

**ORDER**

**IA No. 1168 of 2018  
(Appln. for early hearing)**

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application, list the IA No. 1108 of 2018 (Appln. for interim relief) for hearing on **18.09.2018**.

The application is disposed of.

**(S.D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**

ts/js